

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

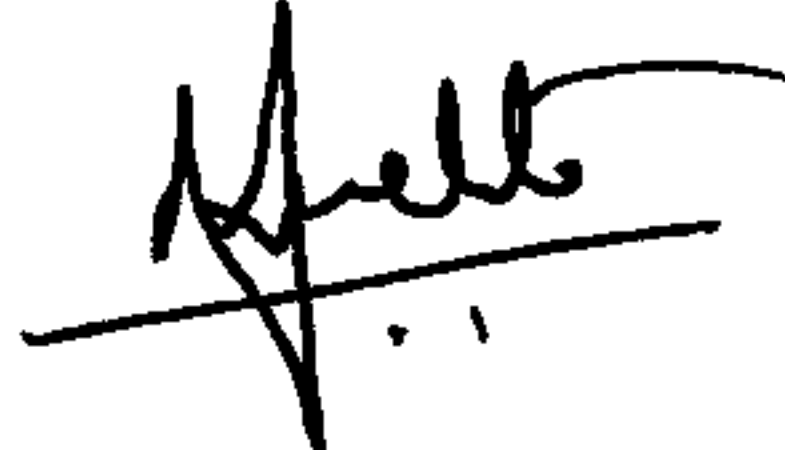
C.P. (I.B) No.469/9/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.09.2019**

Name of the Company: Creative Engineers & Services Pvt. Ltd.
V/s.
B & C Energy Infra Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Nachiket D. Mehta	Advocate	Respondent	
	with			
2.	Jay S. Shah			


ORDER

None present for the petitioner.

Mr. Nachiket D. Mehta, Ld. Counsel appeared and submits that he will file Vakalatnama as well as reply on behalf of the corporate debtor. Hence, 10 days time is granted to file Vakalatnama as well as reply/objection to the present IB Petition, by serving an advance copy to the petitioner.

List the matter to 03.10.2019


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 3rd day of September, 2019.